NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. C.P. (IB)/366(MB)2023

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024

NAME OF THE PARTIES:- **IDBI Bank Ltd (Through Resolution Professional Mr. Indrajit Mukherjee)**
V/s
Mr. Rohit Ramhari Ganage

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 366(MB)2023

Presence:-

Mr. Manish Jha, Adv. … for Petitioner

Mr. Anshul Anjarlekar, Adv. … for Personal Guarantor

It has been pointed out that reply/objection has not yet been filed on behalf of the Personal Guarantor against the report of the RP filed u/s 99 of the IB Code, 2016. Counsel appearing for the Personal Guarantor seeks more time to file reply/objection against the report of the RP. Since sufficient time has already been given, let reply/objection, if any, on behalf of the Personal Guarantor be filed by serving an advance copy on the other side at least two days before the next date of hearing, subject to the cost of **Rs. 10,000/-** deposited in the account of **"Bharat Kosh".** List this matter for the final hearing on **04.09.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT